

भारतीय प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India

Remittance Advice

Attachment Proceeding No. 14894 and 14895 of 2025 Certificate No. 8091 of 2024

The Principal Officer / Chairman & Managing Director / CEO All Banks and Mutual Funds in India

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8091 of 2024 dated 30.09.2024, had directed attachment of Bank accounts of Radhika Nevatia [Defaulter] PAN: AAUPN5467E in the matter of ISO at BSE against the total due of Rs. 5,81,000/- (Rupees Five Lakh Eighty-One Thousand Only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas Notice of Demand dated **30.09.2024** has been served to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated **22.09.2025** has been issued to you.
- 3. And whereas, the current amount of dues/liabity to be recovered from the Defaulter by SEBI as on date are amounting to Rs. 6,46,000/- (Rupees Six Lakh Forty-Six Thousand Only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above lying in the account of the Defaulter(s) with your Bank, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRRDPEN8091 of ICICI Bank (IFS Code: ICIC0000106) immediately and intimate these remittance details by email to poonam@sebi.gov.in, kshamac@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number:	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No.:	
6. Bank Details from which payment is made:	

''हम हिन्दी में पत्राचार का स्वागत करते हैं।''



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Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 28th day of October, 2025.



KSHAMA PRASHANT

Digitally signed by KSHAMA PRASHANT WAGHERKAR WAGHERKAR Date: 2025.10.28 10:27:35 +05'30'

RECOVERY OFFICER